

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

O.A. No. 020/0209/2019

Date of order : 09.09.2019

Between:

N.V.NARASIMHA RAO,  
S/o Late Soma Raju,  
Aged 40 years,  
Occupation: Technician Grade-I,  
(Track Machines), (Group 'C'),  
O/o The Senior Section Engineer (Track Machines),  
South Central Railway, Vijayawada Division,  
Vijayawada R.S., Krishna Dt., A.P.

Applicant

A N D

1. Union of India represented by  
The General Manager,  
South Central Railway,  
Rail Nilayam, Secunderabad,
2. The Principal Chief Personnel Officer,  
South Central Railway,  
Rail Nilayam, Secunderabad,
3. The Chief Engineer (Track Machines),  
South Central Railway, 5<sup>th</sup> Floor,  
Rail Nilayam, Secunderabad,
4. The Deputy Chief Engineer (Track Machines/Lines),  
DRM Office Compound, Divisional Office,  
South Central Railway, Vijayawada,  
Krishna District, A.P.

... Respondents

Counsel for the applicant : Mr. KRKV PRASAD,

Counsel for the respondents : Mr. D.MADHAVA REDDY,  
SC for Railways

C O R A M :

THE HON'BLE MR .JUSTICE L NARASIMHA REDDY, CHAIRMAN

THE HON'BLE MRS. NAINI JAYASEELAN, MEMBER (A)

**ORAL ORDER**

(PER HON'BLE Mr. JUSTICE L.NARASIMHA REDDY, CHAIRMAN)

Respondents conducted a test for selection of candidates for promotion to the post of Junior Engineer in South Central Railway. An examination was conducted, and the key answers were also published in respect of the objective type of questions. Applicant made representation stating that there are errors in the key and some of the questions are not correct. The answer scripts are not properly evaluated.

2. In their counter affidavit, respondents stated that in the representation made by applicant, he pointed out some inaccuracies in the key and they have been taken note of, and the matter is under examination. With this, the grievance of applicant stands redressed.

3. Hence, the OA disposed of directing respondents to take a final decision as regards the accuracy of the key and then to reevaluate the answers script, and take further steps in accordance with law.

4. There shall be no order as to costs.

(NAINI JAYASEELAN)  
MEMBER(A)

(JUSTICE L.NARASIMHA REDDY)  
CHAIRMAN

vsn